

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION) Comp App (AT) (CH) (Ins)
No.158/2023

For Exemption (IA No.523 & 524/2023) For Stay (IA No.525 of 2023)

(Under Section 61(1) of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 13.12.2019 in
CP/193/IB/2018 passed by the 'Adjudicating Authority' (National
Company Law Tribunal, Bench –I, Chennai)

In the matter of:

H.V. Deepak Prasanth,

Mrs. Renuka Devi

...Appellants

V

M/s. RCC e-Construction Pvt. Ltd.

Resolution Professional

M/s. P dot G Constructions Pvt. Ltd.

Three D Restructuring and Resolution Services LLP

Chennai -4

...Respondent

Present :

For Appellant : Mr. Vivekanandan, Advocate for Ms.R. Jayasree, Advocate

For RP/CD : Mr. Ravi Rajagopalan,

Advocate for Resolution Professional/Corporate Debtor

ORDER

(Virtual Mode)

12.06.2023:

The Learned Counsel for the ‘Appellant’ is permitted to ‘withdraw’ the instant Company Appeal (AT)(CH)(Ins) No.158 of 2023. Acceding to the said request, the instant Company Appeal (AT)(CH)(Ins) No.158 of 2023 is ‘Dismissed as Withdrawn’. No costs. Connected pending I.A. Nos.523, 524 and 525 of 2023 are closed.

[Justice M. Venugopal]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

SE/TM